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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 3439/2021& CRL.M.A. 20656/2021, 1165/2022,

28809/2024

DIRECTORATE OF ENFORCEMENTPetitioner

Through: Mr. Zoheb Hossain Spl. counsel for

ED with Mr. Vivek Gurnani, Standing Counsel for ED, Mr. Kartik Sabharwal, Mr. Pranjal Tripathi, Mr. Kanishk Maurya and Mr. Suradhish

Vats, Advocates.

versus

SATINDER SINGH MADHOK AND ANR.Respondents
Through: Mr. Harsh Sethi, Advocate.

51

+ CRL.M.C. 4374/2023& CRL.M.A. 16638/2023, 13874/2024

DIRECTORATE OF ENFORCEMENTPetitioner

Through: Mr. Zoheb Hossain Spl. counsel for

ED with Mr. Vivek Gurnani, Standing Counsel for ED, Mr. Kartik Sabharwal, Mr. Pranjal Tripathi, Mr. Kanishk Maurya and Mr. Suradhish

Vats, Advocates.

versus

PARVINDER SINGH KHURANARespondent

Through: Mr. Anant Nigam and Mr. Raghav

Luthra, Advocates.

Mr. Shri Singh and Ms. Arunima Nair,

Advocates.

52

+ CRL.M.C. 241/2025& CRL.M.A. 1235/2025

SATINDER SINGH MADHOK & ANR.Petitioners

Through: Mr. Harsh Sethi, Advocate.





versus

DIRECTORATE OF ENFORCEMENTRespondent

> Through: Mr. Zoheb Hossain Spl. counsel for

ED with Mr. Vivek Gurnani, Standing Mr. Counsel for ED. Kartik Sabharwal, Mr. Pranjal Tripathi, Mr. Kanishk Maurya and Mr. Suradhish

Vats, Advocates.

CORAM: HON'BLE MR. JUSTICE AMIT SHARMA

<u>ORDER</u>

06.02.2025 %

- 1. This hearing has been done through hybrid mode.
- List these petitions for hearing on 21.03.2025 at 02:15 PM. 2.
- 3. Interim order to continue in CRL.M.C. 241/2025.

AMIT SHARMA, J

FEBRUARY 06, 2025/sn